

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Appeal No. 802/252/ND/2018**

**Under Section: 252**

**In the matter of:**

Income Tax Officer Ward

**....Appellant**

Vs.

ROC In the Matter of:

(M/s GRS Printers Pvt. Ltd.)

**....Respondent**

**Order delivered on 22.10.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Appellant

: Mr. Zoheb Hossain, Sr. St. Counsel  
Mr. Piyush Goyal, Adv.

For the ROC

: Ms. Kusum Yadav,  
Company Prosecutor

For the IT

:

**ORDER**

The learned Chartered Accountant on behalf of the Ex-Directors from the respondent No. 2 undertakes to file Vakalatnama within three days and affidavit-in-reply within two weeks with an undertaking from the Ex-Directors in respect of tax dues, with the copy in advance to the other side. The learned counsel for the appellant undertakes who is Income Tax Department to seek instructions from the Department with respect to the same. For further consideration on 15.11.2018.

Sd/-

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

